CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 111/MP/2014

Subject	:	Petition under section 79 and 94 of the Electricity Act, 2003 read with Regulation 24 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and medium-term open Access in inter-State transmission and related matters) Regulations, 2009 along with affidavit in support thereof.
Petitioner	:	Hindustan Electricity Generation Company Limited (HEGCL)
Respondent	:	Power Grid Corporation of India Limited (PGCIL) & Anr.
Date of Hearing	:	**16.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Parthiv J. Mehta, Advocate, HEGCL Shri Samarth Kashyap, Advocate, HEGCL Shri Anubhav Mishra, Advocate, HEGCL Shri Amaan Khan, Advocate, HEGCL Shri Rahul K Shaji, Advocate, HEGCL Shri Atulya Singh, Advocate, HEGCL Shri Sitesh Mukherjee, Sr. Advocate, CTUIL Shri Karan Arora, Advocate, CTUIL Ms. Abiha Zaidi, Advocate, CTUIL Ms. Divyangi Gupta, Advocate, CTUIL Shri Pritam Raman Giriya, Advocate, CTUIL Shri Aryan Sarawgi, Advocate, CTUIL Shri Ronit Rampuriya, Advocate, CTUIL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner and the learned senior counsel for the Respondent, CTUIL, made detailed submissions and concluded their respective arguments.

2. Based on their request, the Commission permitted the parties to file their respective written submissions/notes of arguments, if any, within ten days, with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for orders.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)